
(2023) 02 OHC CK 0200

Orissa High Court

Case No: Bail Application No. 10946 Of 2022

Pankhrasius Bara

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision: Feb. 27, 2023

Acts Referred:

Code of Criminal Procedure, 1973 â€” Section 439#Narcotic Drugs and Psychotropic Substances Act, 1985 â€” Section 20(b)(ii)(c), 37

Citation: (2023) 02 OHC CK 0200

Hon'ble Judges: V. Narasingh, J

Bench: Single Bench

Advocate: M.K. Chand, K.K. Gaya

Final Decision: Disposed Of

Judgement

V. Narasingh, J

1. Heard learned counsel for the Petitioner and learned counsel for the State.
2. The Petitioner is an accused in T.R. Case No.71 of 2022 pending on the file of learned Sessions Judge-cum-Special Judge, Sambalpur, arising out of P.R No.524 of 2022-23, for commission of offence under Section 20(b)(ii)(C) of the N.D.P.S. Act.
3. Being aggrieved by the rejection of his application for bail U/s. 439 Cr.P.C by the learned Sessions Judge-cum-Judge (Special Court), Sambalpur by order dated 28.10.2022 in the aforementioned case, the present BLAPL has been filed.
4. It is submitted by the learned counsel that the Petitioner is in custody since 07.10.2022 on the allegation of possessing contraband (ganja) to the tune

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